

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1175/(MAH)/2017

**CORAM:**

### Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017

NAME OF THE PARTIES: S J Impex  
V/s.  
Kavya Build-con Private Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
16.	Adv. Asfiya Cutchi I/b R. K. Associates	for corporate debtors	<i>Asfiya</i>
16.	Adv. Rihal kazi I/b M. M. legal	for <del>corporate</del> <del>financial</del> <del>creditors</del> creditors.	<i>Rihal kazi</i>

## ORDER

CP No. 1175/I&BP/NCLT/MB/MAH/2017

Since it has been reported that the Consent Terms filed along with the withdrawal memo have allegedly misplaced, the certified copy given by the Petitioner is hereby taken on record and the Registry is directed to give certified copy of the Consent Terms filed by them along with this order.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)